



**PENSION FUND REGULATORY AND DEVELOPMENT**  
**AUTHORITY (PFRDA)**

**Request for Proposal for**  
**Appointment of Chartered Accountant/  
Cost Accountant Firm as Internal Auditor**  
**of PFRDA for the F.Y.2022-23**

**PENSION FUND REGULATORY AND DEVELOPMENT AUTHORITY**  
**B-14/A, Chatrapati Shivaji Bhawan, Qutab Institutional Area, Katwaria Sarai, New Delhi**

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## 1. INTRODUCTION

- a. Pension Fund Regulatory and Development Authority (PFRDA) was established by the Government of India on 10<sup>th</sup> October 2003 to promote old age income security by establishing, developing and regulating funds, to protect the interests of subscribers to schemes of pension funds and for matters connected therewith or incidental thereto, through National Pension System(NPS). The Central Government has introduced the National Pension System (NPS) with effect from 1<sup>st</sup> January 2004. The NPS covers, at present, new entrants to Central Government services (excluding Armed Forces), some State Government services and autonomous bodies at their discretion and all citizens of India on a voluntary basis with effect from 1<sup>st</sup> May 2009. PFRDA has since been constituted under the provisions of the PFRDA Act 2013 w.e.f. 1<sup>st</sup> February 2014. The website of PFRDA is [www.pfrda.org.in](http://www.pfrda.org.in).
- b. The PFRDA with its Head Office located at B-14/A, 1st Floor, Sh Chatrapati Shivaji Bhawan, Qutab Institutional Area, Katwaria Sarai, New Delhi-110016, seeks to appoint a Chartered Accountant/ Cost Accountant firm as Internal Auditor for the financial year 2022-23 as per the scope of the work defined in the later part of the tender document. The initial period of the contract shall be one year which may be further extended beyond the initial period of one year, subject to requirement of the PFRDA or may be curtailed/ terminated before the specified period, including on the ground of PFRDA, not being satisfied with the performance of such firm.
- c. Key Activities and Dates relating to **“Request for proposal for Appointment of Chartered Accountant/ Cost Accountant firm as Internal Auditor of PFRDA for the F.Y.2022-23”** are cited as under:

S.no	Key Activities	Date*
1	Date of Issue of RFP	20.10.2022
2	Last date of receiving queries from bidders	01.11.2022
3	Pre-Bid meeting	09.11.2022 at 1100 Hrs
4	Last date and time for submission of proposals	14.11.2022 at 1500 Hrs
5	Date and time for opening of Technical Bids	14.11.2022 at 1600 Hrs
6	Date and time for opening of Financial Bids of eligible bidders	22.11.2022 at 1700 hrs
7	Issuance of Letter of Award and Contract finalization	After approval by the competent authority

\*PFRDA reserves the right to change any date/time mentioned in the schedule above under intimation to all concerned.

## 2. General Terms & Conditions and Disclaimers

- a. The Bidder is required to submit two separate sealed envelopes super scribed “**Compliance with eligibility criteria**” as laid down in **Annexure I & II** (along with the EMD amount) and second envelope containing financial bid super scribed “**Financial Bid for Appointment of Chartered Accountants/ Cost Accountant firm as Internal Auditor of PFRDA for the F.Y.2022-23**”. The financial bid inclusive of Taxes, etc., should be submitted as per format given in **Annexure III**. Both sealed envelopes should be kept in a third sealed envelope super scribing “**Request for proposals for Appointment of Chartered Accountant/ Cost Accountant firm as Internal Auditor of PFRDA for the F.Y.2022-23**”. Bids received in any manner other than as prescribed above shall be liable to be rejected summarily.
- b. The bid in the above-mentioned sealed envelope should be submitted on or before 14.11.2022 upto 1500 Hrs at the following address;

The Chief General Manager  
Finance & Accounts  
Pension Fund Regulatory and Development Authority  
B-14/A, First Floor, Qutab Institutional Area,  
Katwaria Sarai  
New Delhi -110016.  
Telephone No. :011-26517501

- c. The Earnest Money Deposit (EMD) of Rs.10,000 (Rupees Ten Thousand Only), refundable (without interest), should be necessarily accompanied with the “**Compliance with eligibility criteria (Technical Bid Envelope)**” in the form of Demand Draft / Pay Order drawn in favour of Pension Fund Regulatory and Development Authority, payable at New Delhi.
  - i. In the event of non- submission of the EMD/bid-security money the bid/proposal will be summarily rejected.
  - ii. No interest will be payable on the EMD/Bid Security amount.
  - iii. The EMD/bid security amount will be forfeited if upon being declared successful the Bidder fails to sign the agreement with PFRDA for provision of services as sought in the RFP, subsequent to its selection bid being accepted, the EMD is liable to be forfeited.
  - iv. The EMD/Bid Security will be refunded to the unsuccessful bidders

only after completion of the entire RFP process.

- v. The EMD/Bid security of the successful bidder would be refunded upon submission of Performance Security Deposit.
  
- d. The successful bidder will have to deposit a Performance Security Deposit @10% of the value at which the contract is finally awarded to the firm appointed by PFRDA. The security deposit shall be in the form of Bank Guarantee/Fixed Deposit Receipt from any Nationalized Bank drawn in favour of **Pension Fund Regulatory and Development Authority, New Delhi** having a validity of three months beyond the period of contract. In case, the contract is further extended beyond the initial period, the Bank Guarantee/ Fixed Deposit Receipt will have to be accordingly renewed by the successful bidder at its own cost.
  
- e. **The conditional bids shall not be considered and will be summarily rejected in very first instance without any recourse to the bidder.**
  
- f. The Competent Authority of the PFRDA reserves the right to annul all bids and cancel the selection process at any time prior to signing of contract or discontinue this tender process, without assigning any reason.
  
- g. The CA/ Cost Accountant firms engaged with the PFRDA during the FY 21-22 as Tax Consultants, Internal Auditor and providing the services of Accounting work shall *not* be eligible for applying.
  
- h. This document does not constitute nor should it be interpreted as an offer or invitation for the appointment.
  
- i. Prospective bidders are advised to go through the complete tender documents including terms and conditions carefully before applying and understand the eligibility conditions etc. The bid once submitted shall not be ordinarily permitted to be withdrawn, after the closing date of submission of bids, which shall be at the sole discretion of PFRDA.
  
- j. No binding legal relationship will exist between any of the bidder and PFRDA until execution of a contractual agreement.
  
- k. A bidder will, by responding to PFRDA for RFP, be deemed to have accepted the terms of this document. The terms of engagement shall be in accordance with the contract to be entered with successful bidder.

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- l. All entries in the tender form should be legible and filled clearly. **No overwriting or cutting is permitted in the Financial Bid Form. In such cases, the tender shall be summarily rejected.**
- m. This document is meant to provide information only and upon the express undertaking that recipients will use it only for the purposes set above. No representation or warranty, expressed or implied is or will be made as to the reliability, accuracy of the competence of any of the information contained herein. It does not purport to be all inclusive of contain all the information regarding the service to be provided or be the basis of the contract. It shall not be assumed that there shall be no deviation or change in any of the herein mentioned information on roles and responsibilities of service provider. While this document has been prepared in good faith, neither PFRDA, nor any of its officers make any representation or warranty or shall have any responsibility or liability whatsoever in receipt of any statements or omissions made herein. Any liability is accordingly and expressly disclaimed by PFRDA and any of their officers even if any loss or damage is caused by any act or omission on the part of PFRDA or any of their officers, whether negligent or otherwise.
- n. By acceptance of this document, the recipient agrees that any information herewith will be superseded by any subsequent written information on the same subject made available to the recipient with access to any additional information or to update this document or to correct any inaccuracies therein which may become apparent.
- o. PFRDA reserves the right, at any time and without advance notice, to change the procedure for the selection of service provider. Accordingly, interested recipients should carry out an independent assessment and analysis of the requirement of the information, facts and observation contained therein.
- p. This document has not been filed, registered or approved in any jurisdiction. Recipients of this document should inform themselves or and observe any applicable legal requirement.
- q. This document constitutes no form of commitment on the part of PFRDA. Furthermore, this document confers neither the right nor any expectation on any party to participate in the tender process. The bidder is responsible for all acts incurred in connection with participation in this process. This tender does not commit the PFRDA to award a contract or to engage in negotiations. The bidders participations in this process may result in PFRDA selecting the bidder to engage in further discussions and negotiations towards execution of a contract. The commencement of such negotiations does not, however signify a commitment by PFRDA to execute a contract or to continue negotiations. The PFRDA may terminate negotiations at any time without assigning any reason.

- r. PFRDA reserves the right to vary/alter/amend the eligibility criteria for the Chartered Accountant/ Cost Accountant firm at any time, in its discretion, before the last date of submission of proposals.
- s. The appointed Chartered Accountant/ Cost Accountant firm shall comply with and abide by such instructions and directions that PFRDA may issue from time to time.
- t. The proposal and all correspondence and documents shall be written in English. All proposals and accompanying documents received within the stipulated times shall become the property of PFRDA and will not be returned.
- u. The proposal shall be valid for a period of three months from the date of opening of proposals. A proposal valid for a shorter period may be rejected as non-responsive. In exceptional circumstances, at its discretion, PFRDA may grant consent for an extension of the validity period. The request and responses shall be in writing.
- v. Once the PFRDA notifies the successful bidder that its proposal has been accepted, PFRDA shall enter into separate agreement with the successful bidder and the terms and conditions of provisions of service etc. shall be specified therein.
- w. The respondent shall be liable to maintain secrecy and confidentiality of all the information / data / operations, etc. of PFRDA and in relation to the work undertaken by it.
- x. Any form of canvassing / lobbying / influence / query regarding short listing, status, etc will be a disqualification from the selection process.
- y. The person(s) signing the bid documents shall preferably initial all pages of the bid.
- z. Governing Laws/Jurisdiction/Arbitration: Any dispute in relation to the process of selection of the Chartered Accountant/ Cost Accountant, firm under this process shall be subject to the exclusive jurisdiction of courts at New Delhi only. Any dispute arising post the award of contract shall be settled in accordance with the terms mentioned therein.

### **3. Broad Scope of Work**

3.1 The selected firm would broadly have the scope of work as under;

- a. To review that accounting entries are in accordance with the Accounting Standards and the *Pension Fund Regulatory and Development Authority (Form of Annual Statement of Accounts*

*and Records) Rules, 2015* and subsequent amendment thereof under the *PFRDA Act, 2013*.

- b. To review that expenses are properly authorized with all supporting vouchers & approvals, any expenditure incurred without proper approvals & supporting vouchers should be reported & rectified.
- c. To report that *Annual Statement of Accounts* of PFRDA are in accordance with the books of accounts and the same are factually correct and free from any apparent error.
- d. To review internal controls & accounting policies, Procedures and the orders issued by the Authority from time to time.
- e. To check that the internal controls are in place to ensure that purchases and revenue payments are properly approved, for Bona fide purposes, and are accurately classified and recorded.
- f. Verification of Heads of Accounts of various transactions recorded in the books of accounts and check that no unauthorized head of account is operated. Periodical review of all accounts records.
- g. To verify and comment that the information generated from the books of accounts is accurate, complete, secure and readily available to support authority's decisions.
- h. To check that Cash Book, Stock and Stores Records, Log Book and other accounting records are properly maintained.

### **3.2. Receipts**

- a. To review that all money due to the Authority is received, correctly identified, properly and completely recorded and promptly banked on the same day or the next day.
- b. To verify the Interest accrued & received on the funds parked in the form of FDR's or in any other form with various banks has been correctly calculated and is properly accounted for.
- c. To review any payments received by the authority and later on dishonored, through bank reconciliation.

### **3.3. Fixed Assets**

- a. To review the policies of the Authority for the control and proper utilization of all the fixed assets and their entries in the books of accounts.



- b. To conduct the physical verification of the fixed assets and submit the physical verification report.
- c. To verify the method of charging Depreciation being followed by the Authority & Provision for Depreciation at year end.
- d. Checking of procedures with regard to disposal of assets to ensure that adequate procedure exists for scrapping, condemning and the same is followed.

#### **3.4. Treasury and fund management.**

- a. To review the status and pending items of bank reconciliations.
- b. To review the idle funds if any and reason thereof.
- c. Advise the authority to achieve better revenue/savings of cost.

#### **3.5. Statutory Requirements**

- a. Tax Deduction at Source under Income Tax Act
  - i. To review that Authority is regular in deducting and depositing tax on various payments like salaries, consultation fees, professional fees, payments for contractual staff & advisors etc.
  - ii. Review that Authority is issuing TDS certificates in correct form and in prescribed time.
  - iii. To ensure the submission of TDS returns/Revised Returns if any, with the department in time.
  - iv. To check that Income Tax has been calculated correctly.
- b. TDS under GST as per GST Act
  - i. To review that Authority is regular in deducting and depositing tax on various payments, consultation fees, professional fees, payments for contractual staff & advisors etc.
  - ii. To ensure the submission of TDS GST returns/Revised Returns if any, with the department in time.
  - iii. To check that TDS under GST has been calculated correctly.
- c. Compliance with GST Law
  - i. To verify the output liability, input tax credit and returns filed as per the applicable GST Law.

- ii. Verification of Accounting entries and financial reporting of the same in the Annual accounts.
- iii. Reconciliation of Input Tax Credit from books of account with GSTR2A and GSTR2B on periodical basis from GSTN
- iv. Periodic reconciliation of GSTR3B with the payment made, output tax and ITC.
- v. To certify that the Authority has complied with GST norms

### **3.6. Other Assets and liabilities.**

- a. To review various loans and advances and timely recovery of the same.
- b. Staff advances-comment on the regular and timely clearance of staff advance.
- c. To review current liabilities and also provisioning of various liabilities.

### **3.7. Ledger Scrutiny.**

- a. To conduct a quick ledger scrutiny and give comments on that.
- b. To verify that all the accounting entries with respect to income, expenses, banks, journals, cash etc. are incorporated in the books of accounts.
- c. Scrutiny of advances outstanding, Security Deposits and Sundry Creditors & Debtors.

### **3.8 Internal Audit Report**

- a. To verify that the proper audit trail is maintained for the period and all supporting and authorizations are available.
- b. To conduct the internal audit on half yearly basis and to submit the internal audit report within two months of the close of the related period.

## 4. Selection Criteria

### 4.1 Eligibility Criteria: (To be submitted as per Annexure I and II)

- a. The applicant entity should be a registered partnership firm or a limited liability partnership firm providing Management Consultancy & other services permitted by the ICAI.
- b. The applicant entity should have been registered with ICAI and should have at least ten years track record of continuous operations as on 31.03.2022.
- c. Audit entity should have a minimum of six partners out of which,
  - (i) Any *four* partners to have an audit experience of at least *five* years,
  - (ii) Any *two* partners to have been in practice in an audit entity (not necessarily the applicant entity) for at least *ten* years,
  - (iii) Any *two* partners to have been with the applicant firm for a continuous period of at least *five* years,
  - (iv) Any one partner of the entity or the designated partner (LLP) shall be a Fellow member of 'The Institute of Chartered Accountants of India' (ICAI) or 'The Institute of Cost Accountants of India' (ICAI) and should have been in continuous practice for at least *five* years after enrolment as Fellow Chartered Accountant FCA or Fellow Cost and Management Accountant (FCMA).
- d. During the last five years (upto 31<sup>st</sup> March 2022), the entity should have an experience of Accounting/Internal/Statutory/Concurrent Audit related work of at least 5 Central Autonomous Bodies or Financial Regulators.

Applicant entity is also expected to have knowledge of unbundled architecture of National Pension System.
- e. At least one partner or paid Chartered Accountant/Cost Accountant of the applicant entity should have CISA/DISA or any other equivalent qualification.
- f. The applicant entity should be empaneled with the Comptroller and Auditor General of India (C&AG) for the F.Y. 2022-23.
- g. The applicant entity should not have been banned/declared ineligible for corrupt and fraudulent practices by the Govt. of India/State Govt/ICAI/C&AG/any financial sector regulator and should not have any disciplinary proceedings pending against the applicant firm or any of the partners with ICAI/ C&AG/any financial sector regulator.
- h. The applicant entity should not have *turnover* (on receipt/cash basis) from professional services less than *Rupees three Crores* for each of the last 3 financial years.
- i. The applicant entity should have an office/branch in New Delhi/National Capital Region.

j. The eligibility criteria has to be duly satisfied on the date of submission of bid and not later.

#### **4.2 Selection Process**

This RFP will be assessed on the basis of selection process in following two phases:-

##### **Phase 1 - Pre-Qualification based on Eligibility Criteria**

##### **Phase 2 - Financial evaluation**

After the expiry of last date for submission of bids, the bid envelope containing the “compliance with the Eligibility Criteria” and “financial bid” in respect of all the bidders shall be opened as per the dates and time specified in the tender document. However, the financial bid would be considered only in respect of those firms who satisfy the eligibility criteria as on the date of submission of bid.. The contract shall be awarded to the firm satisfying all the conditions as laid down under eligibility criteria and submitting the lowest financial bid (inclusive of taxes), and the decision of PFRDA in respect thereto, shall be final and binding on all bidders.).

#### **4.3 Pre Bid Meeting**

A prospective bidder requiring any clarification on the RFP documents may notify PFRDA in writing at the address indicated in this RFP. The format for the same is prescribed at **Annexure V (MS Word only)**. The same shall also be mailed to [fin.acts@pfrda.org.in](mailto:fin.acts@pfrda.org.in) . All queries and clarifications should reach PFRDA latest by the date and time as specified in the section 1(c) of this RFP.

PFRDA would provide clarifications to the bidders in the pre-bid meeting only. PFRDA will not entertain or respond to bidders’ queries and clarifications received after pre-bid meeting.

The bidders’ authorized representatives are invited to attend the Pre-bid meeting at their own cost, which would take place at the venue mentioned below and time as stipulated in this RFP. The maximum number of authorized representatives for each bidder shall not be more than two.

Venue:

Pension Fund Regulatory and Development Authority  
2nd Floor, Chatrapati Shivaji Bhawan  
B-14/A, Qutab Institutional Area,  
Katwaria Sarai, New Delhi – 110016

## **5. Guidelines & Instructions**

### **a. Letters and Declaration to Accompany Tenders**

The bid must be accompanied by a letter on firm's letter head showing the full registered name(s) and registered office address of the bidder. It should be signed by a person of suitable authority to commit the bidders to a binding contract.

### **b. Conflict of Interest**

Bidders must disclose in their bid details of any circumstances, including personal, financial and business activities that will, or might, give rise to a conflict of interest. Where bidders identify any potential conflicts they should state how they intend to avoid such conflicts. PFRDA reserves the right to reject any bid which, in PFRDA's opinion, gives rise, or could potentially give rise to, a conflict of interest including on account of association with any intermediaries registered with PFRDA.

### **c. Payment**

For carrying out the said assignment the fee is payable to the firm on annual basis on submission of bill and fulfillment of relevant terms and conditions as mentioned in the tender document as also in the contract. In event of non submission of the bill or failure of the selected bidder to fulfil relevant terms and conditions, the Authority may pay nil or a lower fee and the decision of the Authority in regard thereto, shall be final and binding.

### **d. Undertaking from the firm that: (Refer Annexure IV)**

- (i) There has not been any disciplinary action initiated or contemplated/suspension of practice against the entity or debarment from conducting any activity by ICAI/RBI/C&AG or other financial sector regulator /statutory authority during the last five years.
- (ii) None of the partners/employees have been convicted of any offence involving moral turpitude or has been found guilty of any economic offence.
- (iii) No appeal/unresolved dispute/suit/case/application has been pending at any court of law/Tribunal in India regarding the existence of the business/ right to carry on practice of the firm or any of its partners/directors.

### **e. Indemnity**

The successful bidder shall exercise reasonable skill, care and diligence in the performance of the assignment and indemnify and keep PFRDA, its members, officers, directors,

employees indemnified in respect of any loss, damage or claim howsoever arising out of or related to breach of contract, breach of statutory duty or negligence by the firm or by its staff, agents or sub-contractors in relation to the performance or otherwise of the Services to be provided under the Contract.

**f. Assigning to Others**

The successful bidder shall not, without the prior written consent of PFRDA, assign or transfer or cause to be assigned or transferred, whether actually or as the result of takeover, merger or other change of identity or character of the successful bidder, any of its rights or obligations under the Contract or any part, share or interest therein. Upon any such assignment or transfer, this engagement may forthwith be terminated by PFRDA.

**g. Termination**

PFRDA may, at its sole discretion and at any time terminate the Contract by giving a month's notice, and inform the firm of PFRDA's decision by written instruction to that effect. Termination could also take place on such breaches as may be specified in the contract. In the event of the Contract being so terminated, the firm shall take such steps as are necessary to bring the Services to an end, in a cost effective, timely and orderly manner.

## Annexure I Eligibility Criteria

S.N	Requirements	Documents to be submitted	Page. No. the proposal
1	The applicant entity should be a registered partnership or a limited liability partnership providing Management Consultancy & other services permitted by the ICAI.	Copy of Partnership Deed / registration as LLP along with Self- Attested copy of the registration certificate issued by ICAI to the entity.	
2	The applicant entity should have been registered with ICAI and should have a track record of continuous operations.	Self-Declaration in the format given as per Annexure II	
3	<p>Applicant entity should have a minimum of six partners:</p> <p>(i) Any <i>four</i> partners to have an audit experience of at least <i>five</i> years,</p> <p>(ii) Any <i>two</i> partners should have been in practice in an audit entity for at least <i>ten</i> years,</p> <p>(iii) Any <i>two</i> partners should have been with the applicant firm for a continuous period of at least <i>five</i> years,</p> <p>(iv) Any one partner of the entity or the designated partner (LLP) shall be a Fellow member of '<i>The Institute of Chartered Accountants of India</i>' (ICAI) or '<i>The Institute of Cost Accountants of India</i>' (ICAI) and should have been in continuous practice for at least <i>five</i> years after enrolment as Fellow Chartered Accountant FCA or Fellow Cost and Management Accountant (FCMA).</p>	Self-Declaration in the format given as per Annexure II	
4	<p>During the last five years (upto 31<sup>st</sup> March 2022), the entity should have the experience of Accounting/Internal Audit related work of at least 5 Central Autonomous Bodies or Financial Regulators</p> <p>Applicant firm is also expected to have knowledge of unbundled architecture of National Pension System.</p>	Copies of agreements with the entities along with the details to be filled in Annexure II.	

5	At least one partner or paid Chartered Accountant/ Cost Accountant of the applicant entity should have CISA/DISA or any other equivalent qualification”.	Self-Declaration in the format given as per Annexure II	
6	The applicant entity should be empaneled with the Comptroller and Auditor General of India (C&AG) for the F.Y.2022-23.	Self-attested copy of the certificate/acknowledgement issued by C& AG.	
7	The applicant entity should not have been banned/declared ineligible for corrupt and fraudulent practices by the Govt. of India/State Govt/ICAI/C&AG/any financial sector regulator and should not have any disciplinary proceedings pending against the applicant firm or any of the partners with ICAI/ C&AG/any financial sector regulator	Self-Declaration in the format given as per Annexure IV	
8	The applicant entity should not have <i>turnover</i> (on receipt/cash basis) from professional services less than <i>Rupees three Crores</i> for each of the last 3 financial years.	Certificate from an independent Chartered Accountant certifying the turnover for F.Y.2019-20, F.Y. 2020-21 and F.Y. 2021-22.	
9	The applicant entity should have an office/branch in New Delhi/National Capital Region.	Self- Attested copy of Telephone bill/ Electricity Bill (latest bill within 6 month) /Registered Lease Deed/ the Constitution certificate issued by ICAI to the entity supporting the address in New Delhi or in National Capital Region.	

(Page number should be clearly mentioned on each of the RFP documents to be submitted by the bidders. The reference of the same should be indicated on the column 3 of the above annexure 1 and may also form a part of an Index of the proposal documents.)





Date

Signature of Authorised Person

Place:

Name:

Designation along with Stamp

## Annexure III Financial Bid

(For Appointment of Chartered Accountant/ Cost Accountant Firm as Internal Auditor of PFRDA for the F.Y. 2022-23)

The Financial Bid should contain the total cost for the proposed assignment with break-up of annual professional fees and GST. PFRDA would not be providing or reimbursing any expenditure incurred by the firm towards accommodation, local conveyance, air fare or train fare, halting expense, lodging, boarding etc. in connection with carrying out of the assignment.

The format for the Financial Bid is given below:

S.N.	Particulars	Amount (in Rs.)
1	Annual Professional Fees (F.Y. 2022-23)	
2	GST @ %	
3	Total Fees (1+2)	

Date

Signature of Authorised Person

Place:

Name:

Designation along with Stamp

**\*(to be furnished on the letter head of the firm)**

## **Annexure IV Self- Declaration**

(to be furnished on the letter head of the firm)

Chief General Manager  
Finance & Accounts  
Pension Fund Regulatory and Development Authority,  
B-14/A, First Floor,  
Qutab Institutional Area, Katwaria Sarai,  
New Delhi-110016

Dear Sir,

**SUBJECT: APPLICATION FOR APPOINTMENT OF CHARTERED ACCOUNTANT/ COST ACCOUNTANT FIRM AS INTERNAL AUDITOR OF PFRDA FOR THE F.Y. 2022-23**

Please find enclosed the bid for consideration of our firm to be appointed as Internal Auditor of Pension Fund Regulatory and Development Authority (PFRDA) for the F.Y. 2022-23.

We agree to undertake the assignments, if given by you, as per the scope of work laid down under the RFP dated 20.10.2022. We hereby declare that our firm does not have any pecuniary liability or any claim/disciplinary/legal proceeding pending against us/ our partners our employees/our agents or any other cause which could hamper our ability to render the services as envisaged. We further declared that:

- i. There has not been any disciplinary action initiated or contemplated/suspension of practice against this entity or debarment from conducting any activity by ICAI/RBI/C&AG or other financial sector regulator /statutory authority during the last five years
- ii. None of the partners/employees have been convicted of any offence involving moral turpitude or has been found guilty of any economic offence.
- iii. No appeal/unresolved dispute/suit/case/application has been pending at any court of law/Tribunal in India regarding the existence of the business/ right to carry on practice of this firm or any of its partners/directors.

If iv. If the aforesaid representation /declaration or information in the annexures is found to be incorrect, we agree that the PFRDA shall be entitled to terminate the agreement, if executed, or initiate suitable action as deemed fit and appropriate by the PFRDA, without reference to us. We or our affiliates have, during the last three years, neither failed to

perform any agreement, as evidenced by imposition of a penalty by an arbitral or a judicial pronouncement or arbitration awarded against us or our Affiliates, nor has been expelled from any project or agreement nor had any agreement terminated for breach by us or our affiliates.

Date

Place :

Signature of Authorised Person  
Name:  
Designation along with Stamp

List of Document Enclosed

## Annexure V: Request for Clarification

<b>Bidder's Request For Clarification</b>			
Name of Organization submitting request		Name & position of person submitting request	Address of organization including phone, fax, email points of contact
			Tel: Fax: E-mail:
S. No.	Bidding Document Reference (Number/page)	Content of RFP requiring clarification	Points of Clarification required
1			
2			
3			